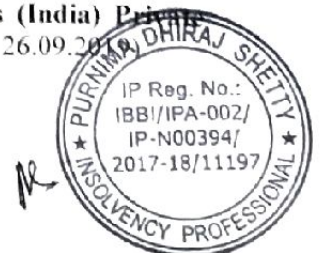


**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ADITYA POLYMERS AND CHEMICALS (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Aditya Polymers and Chemicals (India) Private Limited
2.	Date of incorporation of corporate debtor	10.02.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U25207PN2004PTC018888
5.	Address of the registered office and principal office (if any) of corporate debtor	118, Satyam Estate, 35/A, Erandwana, Off Karve Road, Pune- 411038
6.	Insolvency commencement date in respect of corporate debtor	05.09.2019
7.	Estimated date of closure of insolvency resolution process	03.03.2020(180 days from the date of commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Purnima Shetty Registration number – IBBI/IPA-002/IP-N00394/2017-18/11197
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Ms. Purnima Shetty DX-6, Om Woods, Plot No. 144, Badam Lane, Nr. DMart, Sector 21, Nerul East - 400706 Email: pcpurnima@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o. Desai Saksena and Associates, Chartered Accountants, Laxmi Building, First Floor, Sir P. M. Road, Fort, Mumbai – 400001 Email: cirpapepl@gmail.com
11.	Last date for submission of claims	10.10.2019 (14 days from the date of receipt of NCLT order. The order was received on 26-09-2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with the IRP.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with the IRP.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: As per Column No. 10  (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **Aditya Polymers and Chemicals (India) Private Limited** on 05.09.2019. (Order uploaded on site and communicated to undersigned on 26.09.2019)



The creditors of **Aditya Polymers and Chemicals (India) Private Limited** are hereby called upon to submit their claims with proof (Outstanding as on 05-09-2019) to the interim resolution professional on or before 10<sup>th</sup> October, 2019 at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

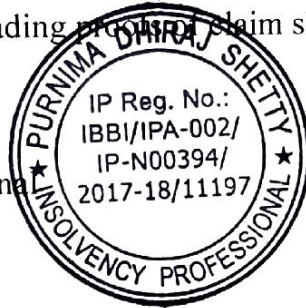
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA. **-Not Applicable as per the information available with the IRP**

The proof of claims is to be submitted by way of the following specified forms:

- Form B : For Proof of claims by Operational Creditors except Workmen and Employees
- Form C : For Proof of Claims by Financial Creditors
- Form D : For Proof of claim by a Workman or an Employee
- Form E : For Proof of claims by Authorised Representative of Workmen and Employees
- Form F : For claims by creditors (other than Operational and Financial creditors)

Submission of false or misleading proof of claim shall attract penalties.

  
Purnima Shetty  
Interim Resolution Professional



Date: 28<sup>th</sup> September, 2019  
Place: Mumbai